

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**ORIGINAL APPLICATION NO.175 OF 2021 (SZ)**

P.Raja Rao(M/A 45 Years)  
S/o. Pandurangan Rao,  
Ex.President – Kallukurukki Panchayat,  
1/428, New Housing Board,  
Sathya Sai Nagar, Kallukurukki,  
Krishnagiri – 635 002.

**-Vs-**

The Commissioner,  
Geology and Mining Department,  
Government of Tamil Nadu,  
Alandur Road, Guindy Industrial Estate,  
Guindy, Chennai – 600 032.  
& others.

... Respondents

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Advocate for the Respondent: TNPCB  
Tr. S. Sai Sathya Jith,  
Advocate, Chennai



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Krishnagiri – 635 002.

...Applicant

Vs

1. The Commissioner,  
Geology and Mining Department,  
Government of Tamil Nadu,  
Alandur Road, Guindy Industrial Estate,  
Guindy, Chennai – 600 032.
2. The District Collector,  
Collectorate Road,  
Krishnagiri District, Krishnagiri – 635 115.
3. The Assistant Director,  
Geology and Mining Department,  
Krishnagiri Collectorate Complex,  
Krishnagiri – 635 001.
4. The Member Secretary,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Road, Guindy,  
Chennai – 600 032.
5. District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Krishnagiri District, Chennai-635 126.
6. M. Venkatraman,  
S/o. M. Muniappan,  
Door No:3/245, Azad Nagar, Venkatapuram,  
Krishnagiri Town & Taluk,  
Krishnagiri – 635 001.
7. V. Rajesh  
S/o. M. Venkatraman,  
Door No:3/245, Azad Nagar, Venkatapuram,  
Krishnagiri Town & Taluk,  
Krishnagiri – 635 001.

...Respondents

  
5/11/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

**REPORT FILED ON BEHALF OF THE 4<sup>TH</sup> & 5<sup>TH</sup> RESPONDENTS**  
**TAMIL NADU POLLUTION CONTROL BOARD**

I, R. Rajamanickam, son of P.M. Ramsamy, Hindu, aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the 4<sup>th</sup> & 5<sup>th</sup> Respondent Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble NGT in its order dated 13.12.2021 has directed inter alia that

*"Para 6: As regards 6th respondent is concerned, he wanted some time for filing objection to the Joint Committee report. Though in the Joint Committee it was mentioned that both Mr. Venkatraman and one Mr. Ramakrishnan, who is not a party to this proceedings were doing the mining operation and they have done excess mining and a compensation of Rs. 27,80,000/- (27.80 Lakhs) was calculated, but it is not clear from the report as to whether the compensation is in respect of both parties together or it is calculated independently and it also not clear as to whether Mining Department has taken any independent action for recovery of royalty or any other penalty for the alleged extraction of excess mining."*

3. It is respectfully submitted that TNPC Board has issued direction under Section 5 of Environment (Protection) Act, 1986, to the respondent unit of M/s. M/s.Thiru.M.Venkatraman Rough Stone Quarry to remit the Environmental compensation for Rs.27.80 Lakhs for operating the quarry without valid renewal consent to operate of the Board and violated the consent order conditions vide Board's Proceeding dated 09.12.2021 within one month. The unit is yet to remit environmental compensation.

  
5/1/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

4. It is respectfully submitted that the levy of Environmental Compensation to the tune of Rs.27,80,000/- (Rupees Twenty Seven Lakhs and Eighty Thousand only) was imposed only to the unit of M/s. M. Venkatraman Rough Stone Quarry, S.F.No.399/1 (Part-A), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District. The unit of M/s. Ramakrishnan Rough Stone Quarry, S.F.No.399/1 (Part-B), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District is not in operation and the lease granted to the unit was expired on 07.02.2015 itself.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone), Chennai may be pleased to pass such further or other orders as it may deem fit and proper in the facts and circumstances of this case and thus render justice.

  
5/1/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.  
**BEFORE ME**

**VERIFICATION**

I, R. Rajamanickam son of P.M.Ramasamy, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, do hereby verify that the contents of above report are true to the best of my knowledge through records.

  
5/1/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.



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**Vs**

The Secretary to Govt. of Tamil Nadu,  
Department of Environment & Forests,  
Govt. Secretariat, Fort St. George,  
Chennai, Tamil Nadu 600 009 & others.

...Respondents

**REPORT FILED ON BEHALF OF THE  
RESPONDENT – TAMIL NADU  
POLLUTION CONTROL BOARD**

Advocate for the Respondent: TNPCB  
Tr. S. Sai Sathya Jith,  
Advocate, Chennai

Date: 05.01.2022

Date of Hearing: 06.01.2022

